

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 24105/2023

(Arising out of impugned final judgment and order dated 13-10-2023 in FA No. 149/2020 passed by the High Court Of Judicature At Allahabad)

PRATIBHA JHA

Petitioner(s)

VERSUS

ASHOK JHA

Respondent(s)

(IA No. 246300/2023 - APPLICATION FOR TAGGING/DETAGGING
IA No. 225089/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 221184/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 229505/2023 - EXEMPTION FROM FILING O.T.
IA No. 221185/2023 - EXEMPTION FROM FILING O.T.
IA No. 221187/2023 - PERMISSION TO APPEAR AND ARGUE IN PERSON
IA No. 221186/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 236271/2023 - SEEKING LEAVE TO FILE WRITTEN ARGUMENTS)

Date : 14-12-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Petitioner-in-person
Ms. Christi Jain, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay in filing the spare copy is condoned.

Office to dispatch notice to the respondent. In addition, dasti notice is also permitted.

The petitioner may also serve notice to the respondent through the Court/Counsel, in the Original Suit No. 605 of 2018, which is pending before the Court of Civil Judge ACJ-3 (Senior Division), Ghaziabad, Uttar Pradesh.

Registry is directed to list this matter immediately after the notice is served.

(POOJA SHARMA)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR